

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

IN THE MATTER OF:

M/s. Krishna Surgical Specialities Pvt. Ltd.

Vs

M/s. Medeor Hospital Ltd.

Item No.-318

IB-2373/ND/2019

.Applicant

.Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 10.01.2020

CORAM:

SMT. INA MALHOTRA

HONBLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HONBLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ashutosh Gupta, Adv. Gaurav Rana & Adv. Abhishek Aggarwal

For the Respondent

: Adv. Saad, Adv. Parteek & Adv. Aayushi

ORDER

Ld. Counsel for Corporate Debtor/respondent submits that they are unable to file their reply on account of technical glitch. Let the petitioner look into it. Let the reply be filed before the next date of hearing. To come up on 03.02.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(INA MALHOTRA)
MEMBER (J)

(Lalit)